Training & Testing Institute. The Committee has been given a time period of 15 months to submit its report.

Cancellation of licences of defaulter petrol pumps

2197. SHRI CHUNIBHAI KANJIBHAI GOHEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Ministry, in coordination with State Governments is again going to take strict action to ensure zero tolerance in respect of cases of fleecing of consumers by some petroleum product dealers, who by manipulating electronic meters supply lesser quantity of petroleum products against full payment; and

(b) the State-wise number of such cases that came in light during the last two years along with the action taken in each case, including those, whose licenses have been cancelled?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Public Sector Oil Marketing Companies (OMCs) have informed that they observe zero tolerance in respect of proven cases of fleecing of consumers by Retail Outlet (RO) dealers by manipulating electronic meters to supply lesser quantity of petroleum products against full payment. As per Marketing Discipline guidelines (MDG), action in proven case of short delivery by manipulating any part of the dispensing unit (DU), including electronic parts, is termination of the RO dealership at the first instance.

OMCs undertake regular and surprise inspection of Retail Outlets and take action under the provisions of the Marketing Discipline Guidelines (MDG) and Dealership Agreements against the outlets found indulging in irregularities/malpractices like short delivery, adulteration etc. The MDG provides for termination of outlets in the first instance itself for serious malpractices like tampering of seals and unauthorized fittings/ gears in the dispensing units and graded penalties for other malpractices/irregularities.

OMCs have informed that they have terminated 131 retail outlets on account of detection of unauthorized chips/fittings in the DUs during the last two years and the current year (April-December, 2017), across the country. State/UT wise details of number of cases RO dealership terminated on account of manipulation of DUs for said period are given in Statement.

Statement

State-wise number of cases of termination of Retails Outlet dealership in respect of proven cases of manipulation of parts of dispensing units, including electronic parts, in order to effect short, delivery, in the last 2 years and current year (April-December, 2017)

Sl. No.	State/UT	Total of OMCs
1.	Andaman and Nicobar Islands	0
2.	Andhra Pradesh	3
3.	Arunachal Pradesh	0
4.	Assam	0
5.	Bihar	6
6.	Chandigarh	0
7.	Chhattishgarh	0
8.	Dadra and Nagar Haveli	0
9.	Daman and Diu	1
10.	Delhi	0
11.	Goa	0
12.	Gujarat	8
13.	Haryana	1
14.	Himachal Pradesh	0
15.	Jammu and Kashmir	1
16.	Jharkhand	0
17.	Karnataka	0
18.	Kerala	0
19.	Lakshadweep	0
20.	Madhya Pradesh	2
21.	Maharashtra	12
22.	Manipur	0
23.	Meghalaya	0
24.	Mizoram	0
25	Nagaland	0

Sl. No.	State/UT	Total of OMCS
26.	Orissa	4
27.	Puducherry	0
28.	Punjab	3
29.	Rajasthan	6
30.	Sikkim	0
31.	Tamil Nadu	0
32.	Telangana	1
33.	Tripura	0
34.	Uttar Pradesh	80
35.	Uttarakhand	0
36.	West Bengal	3
	TOTAL	131

Unveiling of new Biofuel Policy

2198. SHRI DEVENDER GOUD T.: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Ministry is in the process of unveiling a new Biofuel Policy;

(b) if so, the details thereof and salient features of the proposed policy;

(c) the amount of money that the oil PSUs spent during the last three years on R&D on biofuels; and

(d) whether Government is contemplating setting up of ethanol plants in various parts of the country so that public transport runs on biofuels, as has been done in Nagpur where 50 buses are already running on 100 per cent biofuels?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Ministry of Petroleum and Natural Gas has circulated a draft "National Policy on Biofuels-2018" for inter-Ministerial consultation.

(c) During the period 2014-17, Bharat Petroleum Corporation Limited (BPCL), Hindustan Petroleum Corporation Limited (HPCL) and Indian Oil Corporation Limited